

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-125

IA-1810/2020

In

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 04.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

IA-1810/2020 :

This I.A. is adjourned to 20.1.2021.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-125
CA-854/2019
In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indiaroots Shopping Ltd.

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 04.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

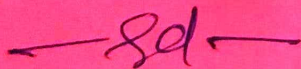
For the Intervener : Ms. Prachi Johri, Advocate and Mr. Vatsalya Kumar, Advocate
along with Mr. Ashok Garg, RP and Mr. DV Gupta from RP's
team

ORDER

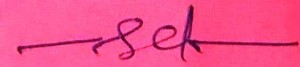
CA-854/2019 :

Counsel for the Resolution Professional is present. Counsel for the Respondent is present. Pleadings are complete. The matter is posted for making final submissions.

List on 20.1.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-125

IA-4345/2020

In

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 04.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

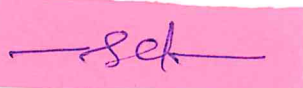
For the Intervener : Ms. Prachi Johri, Advocate and Mr. Vatsalya Kumar, Advocate
along with Mr. Ashok Garg, RP and Mr. DV Gupta from RP's
team

ORDER

IA-4345/2020 :

Counsels for both sides are present. Pleadings are complete. The Counsel for the Resolution Professional is directed to file the Notes on submissions containing two pages along with the case law, if any. The documents, if any, through an Affidavit.

List on 20.1.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit